

**Postal and Public Call Office Facilities
In Rural Areas of Orissa**

234. SHRI ANADI CHARAN DAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to diversify and extend postal facilities in the remote rural areas of Orissa State;

(b) whether in spite of public demand for a long time, the opening of Branch Post Offices at Barunia (Barchana Block) Pubasahi (Dasarathpur Block) and providing PCO facility at Bidyadharpur Branch Post Office (under Dhanmandal Sub Office) have not been done; and

(c) if so, the time by which a decision will be taken in this regard?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRIISHNAN): (a) Yes, Sir.

(b) Proposals for opening of Branch Post Office at Barunia (Barchana Block) and Pubasahi (Dasarathpur Block) are under examination.

The case for providing PCO facility at Bidyadharpur Branch Post Office (under Dhanmandal Sub Office) has been examined and it was found that the provision of facility on subsidised basis at the above Post Office is not justified as per the existing policy of the Department of Telecommunications.

(c) Proposals for opening of Post Offices will be finalised in due course.

**Arrest of 'Fugitives from Law' in
Pakistan**

235. SHRI P CHIDAMBARAM: Will

the Minister of HOME AFFAIRS be pleased to state:

(a) whether the question of apprehending and repatriating "fugitives from law" is under discussion between the CBI of India and FIA of Pakistan;

(b) if so, the details thereof; and

(c) the response of Government of Pakistan in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) Yes, Sir.

(b) and (c). In the third round of India-Pakistan Home/Interior Secretary level talks held in Islamabad in May, 89, a decision was taken for cooperative arrangements between FIA of Pakistan and CBI of India on apprehending and repatriating 'fugitives from Law'. In pursuance of this decision, a meeting has been held between FIA and CBI in August 89 and decisions relating to strengthening of the communication facility between the two agencies, arriving at a connotation of the phrase 'fugitives from law', preparation and adoption of a format for exchange of information and submission of names of 'fugitive from law' to each other and follow up were taken.

Both FIA and CBI agreed that information relating to 'fugitives from law' furnished in the agreed format will be acted upon promptly and steps taken for handing over of such 'fugitives from law' in the manner indicated at the Islamabad Talks of May, 1989.

**Proposal to Allow Free Travel to
Students by Delhi Transport Corporation**

236. SHRI MADHAVRAO SCINDIA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to allow free travel in Delhi Transport Corporation buses in Delhi to all students on the basis of their identity cards; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) No, Sir.

(b) Do not arise.

Statehood to Delhi

237 SHRI MADHAVRAO SCINDIA:
SHRIMATI M. CHANDRASEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to grant complete Statehood to Delhi with a legislative assembly;

(b) if so, the broad features of the new set up; and

(c) the steps taken in that direction?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): (a) to (c). The Committee submitted its Report to the Government only on the 14th December, 1989, and it is presently under examination.

Promotion of Prawn Cultivation In Karnataka

238. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a great scope for promoting prawn cultivation in Karnataka;

(b) if so, the steps taken in this regard;

(c) whether Government have set up any prawn hatchery in Karnataka; and

(d) if so, the results achieved so far?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). The estimated potential for development of brackishwater aquaculture in Karnataka is about 8,000 ha. For judicious utilisation of these resources for promotion of prawn farming a Brackishwater Fish Farmers' Development Agency (BFDA) has been set up in Uttara Kannada district during 1988-89, with jurisdiction to cover Dakshina Kannada district also. This BFDA would bring under prawn farming about 50 ha. area per annum on full development by providing the requisite financial, technical and extension support to the beneficiaries.

(c) Yes, Sir.

(d) Under the Centrally Sponsored Scheme 'Integrated Brackishwater Fish Farm Development', a prawn hatchery has been sanctioned during 1989-90 at Kumta in Uttara Kannada at a total cost of Rs. 33.25 lakh for producing 10 million post larva-20 of tiger prawn per annum. Construction of this hatchery is in progress.

Construction of Fishing Harbours along Karnataka Coast

239. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have taken up the construction of some fishing harbours in Karnataka;

(b) if so, the details thereof;

(c) the number of fishing harbours